

Suggestion 1 :-

Reference Clause 8 (1) – Charges for Deviation, in respect to general seller other than an RoR generating station based on municipal solid waste or WS seller

(I) For Deviation up to [10% D_{GS} or 100 MW, whichever is less] and f within f_{band}

The charges receivable by Seller in case of over injection should be equal to charges payable by seller in case of under injection all the three cases including that for frequency band $[50.00 < f \leq 50.05 \text{ Hz}]$ and frequency band $[49.90 \leq f < 50.00 \text{ Hz}]$

(II) For Deviation up to [10% D_{GS} or 100 MW, whichever is less] and f outside f_{band}

(ii) In case of $[f < 49.90 \text{ Hz}]$, the charges receivable by Seller in case of over injection should be equal to charges payable by seller in case of under injection i.e. 110% of RR when $[f < 49.90 \text{ Hz}]$

Suggestion 2 :-

Reference Clause 8 (1) – Charges for Deviation, in respect to general seller other than an RoR generating station based on municipal solid waste or WS seller

(III) For Deviation beyond [10% D_{GS} or 100 MW, whichever is less] and f within and outside f_{band}

The charges payable by seller in case of under injection when frequency $[49.90 \text{ Hz} \leq f \leq 50.00 \text{ Hz}]$; and frequency $[f < 49.90 \text{ Hz}]$ are very high. It should be @125 % of RR and @150% of RR respectively in place of @150% of RR and @200 % of RR.

Suggestion 3 :-

Reference Clause 8 (2) – Charges for Deviation, in respect to general seller being an RoR generating station, shall be without any linkage to grid frequency, as under:

Deviation by way of under injection (Payable by seller) - (v)

The charges payable by seller in case of under injection beyond [15% D_{GS} or 150 MW, whichever is less] should be @105 % of RR in place of @110% of RR.